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3
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

M.P.-114/96 Order Sheet Pg-1

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Disposed Date-14/8/96

O.A/T.A No. 275/95

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R.A/C.P No.

Dismissed Date-26/6/96

E.P/M.A No. 114/96

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9. Reply..... Nil Pg. to.....
10. Any other Papers..... Nil Pg. to.....
11. Memo of Appearance..... Nil
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15. Amendment Reply filed by the Applicant.....
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SECTION OFFICER (Judl.)

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH : GUWAHATI

| | |
|----------------------|------------------------|
| ORIGINAL APPLN. NO. | 275 OF 1995 |
| TRANSFER APPLN. NO. | OF 1995 |
| CONT EMPT APPLN. NO. | OF 1995 (IN NO.) |
| REVIEW APPLN. NO. | OF 1995 (IN NO.) |
| MISC. PETITION NO. | OF 1995 (IN NO.) |

..... B. B. Balomikri APPLICANT(S)

-vs-

RESPONDENT(S)

For the Applicant(s)

Mr. A. Ahmed

Mr.

Mr.

Mr.

Mr.

For the Respondent(s)

S. Ali, Jr. C. A. C. S. C.

| OFFICE NOTE | DATE | ORDER |
|---|----------|---|
| This application is in form and within time. C. F. of Rs. 50/- deposited with PO/SD/RC. Dated | 15.12.95 | Mr. A. Ahmed for the applicants. Leave as prayed in para 6.3 granted. |
| | | O.A. admitted. Issue notice to the respondents. 8 weeks for written statement. Adjourned to 20.2.1996 for orders. |
| <i>By. Registrar</i> | | <i>Mr. A. Ahmed</i> |
| | nkm | Vice-Chairman |
| | 22-2-96 | <i>Mr. S. Ali, Sr. C. G. S. C.</i> |
| <i>Requisites are drawn & issued N. No. 5466-42 D. 26.12.95</i> | | Arguments of both the counsel are heard and concluded. Judgment delivered in the Court. Application is allowed. No order as to costs. |
| | | <i>6</i> Member |
| <i>Case ready as regard of hearing & notice</i> | 1m | Vice-Chairman |

(contd. to Page No. 2)

OA/IA/CP/RA/MP No. of 19

OFFICE NOTE

DATE

ORDER

20.2.96

W/S Intimated
by the Repdt. 1.2.2.

6.5.96

copy of order
dtd. 22.2.96 issued
to the counsel
for the parties
retd. 27/10.



CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :::: GUWAHATI-5.

D.A. NO. 275/95
T.A. NO.

DATE OF DECISION 22-2-96

Shri Babulal Balmiki & three others / (PETITIONER(S)

Mr. Adil Ahmed. ADVOCATE FOR THE
PETITIONER (S)

VERSUS

Union of India & Ors. RESPONDENT (S)

Mr. S. Ali Sr.C.G.S.C. ADVOCATE FOR THE
RESPONDENT (S)

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI, VICE-CHAIRMAN
THE HON'BLE SHRI G.L.SANGLYINE, MEMBER(A)

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble *M.G.Chaudhary* VICE-CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.275/95

Date of Order: This the 22nd Day of February 1996.

JUSTICE SHRI M.G.CHAUDHARI, VICE-CHAIRMAN
SHRI G.L.SANGLYINE, MEMBER(A)

Shri Babulal Balmiki & three others.

Office of the G.E. 868 E.W.S.C/O.99 A.P.O.

By Advocate Mr. A. dil Ahmed.

-Vs-

1. Union of India, represented by the Secretary Defence,
Govt.of India, New Delhi.

2. The Garrison Engineer,868,E.W.S.C/O 99 APO.

By Advocate Mr. S. Ali, Sr.C.G.S.C.

O R D E R.

CHAUDHARI J(VC):

1. This is an application filed by four applicants who are Civilian Defence Employees serving in Nagaland. They belong to Group 'C'. They claimed Special Duty Allowance, Special Compensatory (Remote Locality) Allowance, House Rent allowance and Field Service Concession from respective dates as mentioned, the contentions raised in the Memorandums and orders issued by the Government of India from time to time on which reliance is placed in support of the respective claims are the same as ^{where} the subject matter of O.A.No.124/95 decided on 24-8-95 by this Tribunal.

2. The respondents resist the applications and have filed a written statement. For the reasons discussed in order on O.A. 124/95 which we adopt in support of this order we are inclined to pass similar order as regards

contd/

Wd.

the claim for SDA, Special Compensatory (RL) Allowance and Field Service Concessionallowance.

3. As far as House Rent Allowance is concerned although the benefit of the previous order will be available to the applicants and exception is to be made in view of paragraph 5 of the written statement in respect of such of the applicants who have been allowed to construct temporary House on Defence land providing electricity and water free of cost and are not staying in single rent free accommodation. That question will have to be resolved on the basis of the terms on which the above facilities have been extended and whether the benefit of House Rent Allowance should be available to them or not will have to be left open ^{to be} decided by the appropriate authority of the respondents. It is made clear that ~~the~~ such of the applicants who have not ~~availed the~~ mentioned in the above facilities will be covered by the order for payment of House Rent Allowance.

In the result following order is passed.:

ORDER
(A) O.A.275/95:

i) It is declared that SDA is payable from applicants. 1-12-1988, subject to following clause to the/

ii) (a) The respondents are directed to pay only to such of the applicants who were appointed outside the N.E. Region but have been posted in N.E. Region Special (Duty) Allowance(SDA) with effect from the date of actual posting in Nagaland on or after 1-12-1988 as the case may be in respect of each applicant and continue to pay the same so long as the concession is admissible.

(b) "rears from the date of actual posting in Nagaland on or after 1-12-1988 upto date to



contd/

be paid within three months from the date of receipt of copy of this order.

iii) (a) It is declared that SCA(RL) is payable from 1-10-1986, to the applicants.

(b) The respondents are directed to pay to the applicants SCA(RL) with effect from the date of actual posting in Nagaland on or after 1-10-1986 as the case may be in respect of each applicant and to continue to pay the same so long as the concession is admissible.

(c) Arrears from the date of actual posting in Nagaland on or after 1-10-1986 upto date to be paid within a period of three months from the date of communication of this order.

iv) (a) It is declared that FSC is admissible from 1-4-1993.

(b) The respondents are directed to extend the FSC to the applicants in the prescribed manner with effect from 1-4-1993 or from the date of actual appointment as the case may be in respect of each applicant upto date and to continue to give the same so long as admissible.

v) (a) It is declared that HRA is admissible as indicated below except to the applicants who have been ^{1/4} extended facilities to construct temporary houses on Defence land providing electricity and water free of costs.

(aa) In so far as the applicants who have been extended the above mentioned facilities the question as to whether they are entitled to get the benefit of HRA under this order from the date on which the facility has been extended shall be decided by the appropriate authority

of the respondents in the light of the terms on which the facility may have been extended.

(b) The respondents are directed to pay HRA to the applicants at the rate as was applicable ~~at the rate as was applicable to the Central Government employees in B,B-1,B-2 class cities/towns for the period from 1-10-1986 or from the actual date of appointment as the case may be in respect of each applicant upto 28-2-1991 and at the rate as may be applicable from time to time as from 1-3-1991 upto date and to continue to pay the same at the rate prescribed hereafter.~~

(c) Arrears to be paid accordingly subject to the adjustment of the amount as may have already been paid to the respective applicants during the aforesaid period towards HRA.

(d) Future payment to be regulated in accordance ^{(a) and (aa) r.w.(b)} with clauses (a) above.

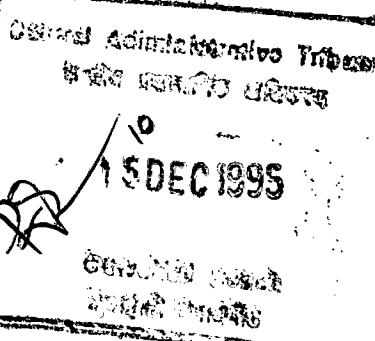
(e) Arrears to be paid as early as practicable, but not later than a period of three months from the date of communication of this order to the respondents.

The original application is allowed in terms of the aforesaid order. No order as to costs.

G.L.SANGLYINE
(G.L.SANGLYINE)
MEMBER(A)

M.G.CHAUDHARI
(M.G.CHAUDHARI)
VICE-CHAIRMAN

In the Central Administrative Tribunal,
Guwahati Bench at Guwahati



C.A.N.C. 275 CF 1995

Shri Babulal Balmiki and ors.

... Applicants.

-Vs -

Union of India and others.

... Respondents.

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Filed by :

Advocate. (Adv. ABDUL AHMED)
15.12.95

In the Central Administrative Tribunal
Guwahati Bench, Guwahati

Filed by
Adv. Arun D.
Advocate
15/12/95

Application under Section 19 of the Central
Administrative Tribunal Act 1985

Case C.A. No. 275 of 1995.

BETWEEN

1. MES /24351 Shri Babulal Balmiki , Safaiwala.
2. MES/243528 Shri Supratish Sarker, Valveman
3. W/O. MES 220245 Late Tila Dhari, Valveman. *Rekha Baidya* ^{Rekha Baidya} ^{Mrs. Krishnath Devi}
4. W/O. MES 220124 Late Ajit Suklabadya, SK GRII, *Rekha Baidya* ^{Rekha Baidya} Applicants.

in the Office of the C.E. 868 EWS,

C/O 99 A.P.O.

- Vs -

Union of India and Others

Received (Copy)
Farey Sir. C.S.C
13/12/95

Respondents

1. Details of the Applicants :
 - i) Name of the Applicants :- MES/24351 Babulal Balmiki & 3 others.
 - ii) Designation & Office :- Safaiwala, Office of the C.E. 868 E.W.S. C/O. 99 A.P.O.
2. Particulars of Respondents :-
 - i) Name and/or designation : 1- Union of India, of the Respondents. represented by the Secretary Defence, Govt. of India, New Delhi.

Contd.. P/2.

2. The Garrison Engineer,
868, E.W.S. C/O. 99 APB.

3. Particulars of the Order against
which the application is made :-

- i) The application is made for non-implementation of Memo. No. 20014/3/83-IV Govt. of India, Ministry of Expenditure, New Delhi and O.M. No. 4(19)/83/D, Civil-I dated 11-1-84 regarding payment of S.D.A. (Special Duty Allowances) for civilian employees.
- ii) Non-implementation of Scheme of H.R.A. (House Rent Allowances) at the rate of 15% on the monthly Salary as per circular No. 11013/2/86-E.II(B) dated 23.9.86 issued by the Government of India, Ministry of Finance (Department of Expenditure) New Belhi and Hon'ble Central Administrative Tribunal Gauhati Bench Case No. O.A. No. 48/91 Judgment and Order dated 26-11-93.
- iii) Non implementation of Scheme of Special Compensatory (Remote locality) Allowances to Defence Department Civilian employees as per letter No. 16037/R/A2 HQ 3 Corps (A) C/O. 99 APB. issued by the under Secretary, (Defence) to the Govt. of India and as per Govt. of India, Ministry of Defence, New Delhi Letter No. R/37269/AG/PS3(a)/165/B(Pay)/SSP Services) dated 31-1-95
- iv) Non-implementation of Schemes of field Service Concessions to civilians/employees of Defence Service contained in letter No. 16729/ORG4 (Civ)(d) dated 25th April 1994 issued in pursuance to Govt.

letter No. 37269/AS/PS 3(a)/D(Pay/Services)
dated 13-1-94 with effect from 1.4.93.

4. Jurisdiction of the Tribunal :

The applicants further declare that the subject matter is within the jurisdiction of the Tribunal.

5. Limitation :

The applicants further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunal Act, 1985

6. Facts of the Case :

The facts of the Case in brief are given below :-

6.1. That your humble applicants are all Indian Citizen as such they are entitled to all the right and privileges guaranteed under the Constitution of India. The applicants are all civilian employees belong to Group C and they are serving in the Defence Department since a long time. Some are working since 1963, some are from 1964, some are from 1981 and some are from 1987 and onwards.

6.2. That the applicants are from outside North Eastern Region and now they are serving in different capacities as Central Govt. Civilian employee in Nagaland in the Office of GE 868 EWS/ C/O. 99 A.P.O. They are serving as Electricians, M/Reader, Carpenters fitters, V/Man, FGM, Pipe Fitters, Plumbers, Mate, Mazdoors, Charge Electrician, Refg. Me chanic and Safaiwala etc.

Contd...P/4.

6.3. That all the applicants have got a common grievances. common course of action and the nature of relief prayed for is also same and similar and hence having regard to the facts and circumstances they intend to prefer this instant application jointly and accordingly they Crave leave of the Hon'ble Tribunal to invoke the power of the Hon'ble Tribunal under Rule 4(5) (a) of the Central Administrative Tribunal (Procedure)Rules, 1987, They also crave leave of the Hon'ble Tribunal and pray that they may be allowed to file this joint petition and pursue the instant application for redressal of their common grievance.

6.4. That under the Central Government various orders, Memos, Circulars, the Civilian employees serving in Defence department in Nagaland are eligible for certain benefits for involving risk of life along with Armed forces, These civilian employees are finally entitled to the following benefits :-

- 1) S.D.A. (Special Duty Allowances) under the Defence Ministry Office Memorandum GMB1,4(19)/83/0, New Delhi dated 11.1.84 and Finance Ministry Memo No. 20014/3/83-E-IV Govt. of India, Ministry of Expenditure, New Delhi (Annexure-1).
- ii) H.R.A. (House Rent Allowances) at the rate of 15% on the monthly salary as per Circular No. 11013/2/86-E-II(B) dtd. 23-9-86 issued by the Government of India, Ministry of Finance (Department of Expenditure) New Delhi, the 23rd September, 1986 (Annexure-2) with

effect from 1.10.86 Applicants case is covered by the judgment and order dated 26-11-93 passed by the Hon'ble Tribunal Gauhati Bench in O.A. No. 48/91 (Annexure2(i)).

- iii) Special Compensatory (Remote Locality) allowance to Defence Department civilian employee as per letter No. 16037/E/A 2 HQ 3 Corps (a) C/O 99 AP) issued by the under Secretary (Defence) to the Govt. of India (Annexure-3) and as per Govt. of India, Ministry of Defence, New Delhi Letter No. SB/37269/AG/PS 3(a)/165/D/(Pay)/Services dtd. 3.1.95 with effect from 1.4.93 (Annexure-3(l)).
- iv) Field Service Concessions to the civilian employees of Defence Service vide letter No. 16729/004 (Civ) (d) dated 25th April, 1994 issued by the Director (MP) Org.4 (Civ) (d) for adjustment General Army Head Quarter, New Delhi (Annexure-4) issued in pursuance to Govt. letter No. 37269/AG/PS3(a)/D(Pay)/Services dated 13.1.94 with effect from 1.4.93.

6.5. That the applicants being civilian Defence employees serving in Nagaland which is B Class city are eligible for the above benefits but till now these benefits not being extended to the applicants by the authorities there by Respondents have deprived the applicants from legitimate dues and as such they have filed this Joint petition before this Hon'ble Tribunal seeking justice.

6.6. That your applicants have all India Transfer liability which is one of the condition for granting S.D.A.

(Special Duty Allowances) to Central Government civilian employee.

Annexure-5 is the photocopy of the Office Memorandum issued by the Joint Secretary to the Govt. of India.

- 6.7. That your applicants having failed to obtain the benefits mentioned above inspite of their repeated requests both oral and in writing. The applicants are compelled to file a suit in the Court's of Deputy Commissioner (Judicial) Dimapur, Nagaland being T.S. No.
- 6.8. That your applicants along with others numbering 224 filed a Civil Suit No. 265/89 against the Union of Nagaland India and others before the Deputy Commissioner (Judicial) Nagaland, Dimapur praying for decree for payment of S.D.A., H.R.A., Special Compensatory Allowances (Remote Locality) allowances. The suit was contested by the Union of India and others. In the said suit the defendants took a plea that the Court of Deputy Commissioner (Judicial) has no jurisdiction to adjudicate the above allowance of Central Govt. employees and the case is to be dealt with by the Central Administrative Tribunal Guwahati Bench. The Deputy Commissioner decreed that suit vide judgment and order dated 19.12.94 giving a direction to Union of India and others to pay Special Duty Allowances, Special Compensatory (Remote Locality allowances) House Rent allowances by the Respondents.

Annexure-6 is the photocopy of judgment and order dated 19-12-94 passed by the Deputy Commissioner (Judicial) Nagaland, Dimapur in Civil Suit No. 255 of 1989.

6.9. That inspite of the aforesaid decree the Respondents are not paying the decreetal amount to the applicant raising a point that the said decree being a Nullity having no jurisdiction to pass the decree by entertaining the suit. The Respondents are not bound to implement the illegal decree and as such the Respondents are not bound to pay the above benefits to the applicants. The applicants are not going to execute the Decree passed in Civil Suit No. 255/89 of t the Deputy Commissioner (Judicial) Nagaland.

6.10. That your applicants beg to state that they having fulfilled all the terms and conditiens of S.D.A., H.R.A., Special compensatory (Remote Locality allowance filed allowances and other allowances as admissible as Central Govt. employees serving at North Eastern Region particularly in Nagaland, they are entitled to above mentioned benefits.

7. Reliefs sought for :

Under the facts and circumstances narrated above it is prayed that the Hon'ble Tribunal may be pleased to direct the Respondents particularly Garrison Engineer Engineer 968 ' 869 EWS Dimapur Nagaland to pay the following financial benefits. :-

1) S.D.A. as per Memo. No. 20014/3/83-E-IV Govt. of India, Ministry of Expenditure, New Delhi and O.M.

No. 4(A)/83/D New Delhi dated 14th December, 1983 with effect from November, 1983.

- ii) H.R.A. as per circular No. 11013/2/86-E-II(B) issued by the Govt. of India, Ministry of Finance (Department of Expenditure) New Delhi, 23rd Sept'86 and Hon'ble Central Administrative Tribunal Guwahati Bench in O.A. No. 48/91, O.A. No. 124/95, O.A. No. 125/95 judgment and order dated 26.11.93 and 24.8.95 with effect from September, 1986,
- iii) Special Compensatory (Remote Locality) allowance as per letter No. 16037/R/A2 HQ 3 Corps (A) C/O. 99 APO. dated 6.3.1995. issued by the H.Q. 3 Corps (A) C/O. 99 AP) reproducing the letter as per Govt. of India, Ministry of Defence, New Delhi letter No. B/37269/AG/PS 3(a)/165/D/(Pay)/Service dated 31.1.95 with effect from 1.4.1993.
- iv) Field Service Concessions vide letter No. 16729/CC4(Civ). dated 25-4-94 issued by the Army HQ., New Delhi on the basis of letter No. 37269/AF/PS3(a)90/D (Pay/Services) dated 13.1.94 with effect from 1.4.1993.
- v) To pay the costs of the case to the applicants.
- vi) That any other relief or reliefs that may be entitled to the applicants.

8. Grounds and legal Provisions :

8.1. For that the applicants being civilian employees serving in Nagaland and being attached to Armed Force are entitled to all the financial benefits mentioned

Contd...P/9.

above under the varieus scheme, letter, circular etc.

- 8.2. For that there is no justification in denying the said benefits to the applicants and the denial has resulted in violation of Articles 14 and 16 of the Constitution of India as such as other similarly situated employees have been granted the said benefits.
- 8.3 For that the applicants having fulfilled all the criteria laid down in the aforesaid memoranda towards granting of S.D.A., H.R.A., Special Compensatory (Remote Locality) allowance, Field Service Concessions, the Respondents cannot deny the same to the applicants without any jurisdiction.
- 8.4. For that it has already been conclusively held by this Hon'ble Tribunal in other cases that the applicants are entitled to the said benefits and thus the Respondents ought to have paid the said benefits to the applicants on their without assisting upon the applicants to approach any Court of Law.
- 8.5. For that it is settled preposition of law that when same principles have been laid down in given cases, all other personal who are similarly situated should be granted the said benefits without requising them to approach any court of law.
- 8.6. For that the applicants having been denied the said benefits without any reasonable excuse and without effording any opportunity of being heard, there is violation of the principle of natural justice and accordingly proper relief is fequired to be granted to the applicants.

9. Details of remedies exhausted :

That the applicants declare that they have availed of all the remedies available to them under service rules etc.

10. Matters not pending with any Courts etc :

The applicants further declares that the matter regarding which this application has been made is not pending before any court of law or any authority or any other Bench of the Tribunal.

11. Particulars of the Bank Draft/I.P.O. in respect of application fee :-

1. Number of I.P.O. :- B09 309223
2. Name of Issuing Post Office :- Guwahati
3. Date of issue of I.P.O. :- 13.12.95
4. P.O. at which payable :- Guwahati

12. Details of Index :

In Index in duplicate containing the details of the documents to be relied upon is enclosed.

13. List of enclosure - As per Index.

Contd...P/11.

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VERIFICATION

I, MES 24361 Shri Babulal Balmiki the applicant
No. 1 serving as Safaiwala under Garrison Engineer,
868 EWS, C/O. 99 A.P.O. Dimapur, Nagaland do hereby
verify that the contents from 1 to 13 of the application
are true to my knowledge and belief and I have not
suppressed any material facts.

And I sign this Verification on this 15 th
day of December, 1995 at Guwahati.

BABULAL
Signature. (BABULAL)

No 20014/3/83-D-IV Govt of India
Min of Expt

Annexure - 1

Copy of Min of Expt OM No 4 (19) /83/D New Delhi, the 24th Dec 83 ✓
(CIV-I dt 11.12.83 OFFICIAL INFORMATION)

Subject: Allowances and facilities for civilian employees
of the Central Govt serving in the states and union
Territories of the North Eastern Region - Improvement
Scheme.

1. The need for attracting and retaining the services of competent officers for service in the North Eastern Region comprising the states of Assam, Meghalaya, Manipur, Nagaland and Tripura and the Union Territories of Arunachal Pradesh and Mizoram has been engaging the attention of the Govt for some time. The Govt has appointed a committee under the chairmanship of Secretary, Department of personnel and administrative reforms, to review the existing allowances and facilities admissible to the various categories of civilian Central Govt employees serving in this region and to suggest suitable improvement. The recommendations of the committee have been carefully considered by the Govt and the president is now pleased to decide as follows:-

(i) Term of posting/deputations

There will be a fixed tenure of posting of 3 yrs at a time for officers with service of 10 yrs or less and of 2 yrs at a time for officers with more than 10 yrs of service. Periods of leave, training, etc. In excess of 15 days per year will be excluded in counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible.

The period of deputation of the Central Govt employees to the states/Union territories of the North Eastern Region will generally be for 3 years which can be extended in exceptional cases in exigencies of public services as well as when the employee concerned is prepared to stay longer. The admissible deputation allowances will also be continuous. be paid during the period of deputation if extended.

(ii) Weightage for Central deputation/training abroad and special mention in confidential records.

Satisfactory performances of duties for the prescribed tenure in the North East shall be given due recognition in the case of eligible officer in the matter of:

(a) Promotion in cadre posts;

(b) Deputation to Central tenure posts, and

(c) Courses of training abroad.

p/2

Attested
Adil H. Alvi
Advocate

24-1

The general requirement of at least three years service in holding a cadre post between two Central tenure deputation may be relaxed to two years in deserving cases of meritorious service in the North East.

A specific entry shall be made in CI of all employees who rendered a full tenure of service in the North Eastern region to that effect.

(iii) Special (Duty) allowances:-

Central Govt civilian employees who have All India transfer liability will be granted a special (Duty) Allowance at the rate of 25 per cent of basic pay subject to a ceiling of Rs 400/- per month on posting to any station in the North Eastern Region. Such of those employees who are exempt from payment of income tax will, however, not be eligible for this special (Duty) Allowance. Special (Duty) allowances will be in addition to any special pay and/or deputation (duty) Allowances already being drawn subject to the condition that the total of such special (Duty) allowances like special compensatory (note locality) Allowances, construction allowances and project Allowances will be drawn separately.

(iv) Special compensatory allowances

Assam and Meghalaya

The rate of the allowances will be 5% of basic pay subject to a minimum of Rs 50/- permissible to all employees without pay pay limit. The above allowances will be permissible with effect from 1.7.82 in the case of Assam.

23 Manipur

The rates of allowances will be as follows for the whole of Manipur :-

Pay upto Rs 2 5/-

Rs 40/- PM.

Pay upto Rs 2 2/-

Rs 15% of basic pay subject to a maximum of Rs 150/- PM.

34 Tripura

The rates of allowances will be as follows :-

(a) Difficult area

- 25% of pay subject to a minimum of Rs 50/- and a maximum of Rs 150/- PM.

(b) Others

Pay upto Rs 2 5/-

- Rs 40/- PM.

Pay above Rs 2 5/-

- Rs 15% of basic pay subject to a maximum of Rs 150/- PM.

There will be no change in the existing rates of special compensatory Allowances permissible in Arunachal Pradesh, Nagaland and Mizoram and the existing rate of Disturbance allowances permissible in specified areas of Mizoram.

Attested

Abdul Ghafur

Adarsh

(v) Travelling allowances on first appointment

In relaxations of the present rules (SR 103) that allowance is not admissible for journeys undertaken in connection with initial appointment, in case of journeys for appointment to a post in the North Eastern Region, travelling allowances limited to ordinary bus fare / second class rail fare for rail/air journey in excess of first 400 Kms. for the Govt servant, unless in his family will be admissible.

(vi) Travelling allowances - 1st journey on transfer

In relaxation of orders below SR 11, on transfer to a station in the North Eastern Region, the family of the Govt servant does not accompany him, the Govt servant will be paid travelling allowances on tour for half only for transit period to join the post and will be permitted to carry personal effects upto 1/3rd of his entitlement carrying 1/3rd of his entitlement of the difference in weight of the personal effects he is actually carrying ad 1/3rd of his entitlement in the case may be in lieu of the cost of trans portation of baggage. In case the family accompanies the Govt servant on transfer, the Govt servant will be entitled to the existing admissible travelling allowances including the cost of transportation a charge of the admissible weight of the baggage actually carried. The above provisions will also apply for the return journey on transfer back from the North Eastern Region.

(vii) Road mileage for transportation of personal effects on transfer

In the relaxation of orders below SR 11 for transportation of the personnel effects on transfer between two different stations in the North Eastern Region, higher rate of allowances admissible for transportation in 'A' class cities subject to the actual expenditure incurred by the Govt servant will be admissible.

(viii) Joining allowances with family

In the case of Govt servants proceeding on leave from a place of posting in North Eastern region, the period of travel excess of two days from the station of posting to station that region will be treated as joining time. The outlay on return will be admissible on return from leave.

(ix) Leave travel concession

A Govt servant who leaves his family behind at the old duty station or another selected place of residence for the family will have to option to avail of the existing leave travel concession of journey to home town once in a block period of 2 years or in lieu thereof, facility of travel for himself once a year from the station of posting in the north eastern region to his home town or place where the family is residing and in addition the facility for the family (restricted d/o his spouse and two dependent children only) also travel once a year to visit the employee at the station of posting in the North Eastern Region. In case the concession for a letter travelling, the cost of travel for the initial once (400 Kms) will not be borne by the officer.

Officers drawing pay of Rs 2250/- or above and their families i.e. spouse and two dependent children (upto 18 yrs for boys and 24 yrs for girls) will be allowed ad travel between Agartala/ Silchar/ Agartala and Calcutta and vice versa while performing journeys mentioned in the preceding paragraph.

contd...../4

(A)

Attested
A. H. S.
Advocate

Where the children do not accompany the Govt servant to the North Eastern Region, children Education Allowances upto class XII will be admissible in respect of children studying at the last station of posting of the employee concerned or any other station where the children are placed without any restriction imposed by the Govt servant. If children studying at any other station, the Govt servant concerned will be given hostel subsidy without other restrictions.

2. The above orders except in sub para (iv) will also be mutatis mutandis apply to Central Govt employees posted to Andaman and Nicobar Islands.

3. These orders will take effect from 31st Nov '83 and will remain in force for a period of three years upto 31st Oct 1986.

4. All existing special allowance, facilities and concessions extended by any special orders by the Ministries/Departments of the central Govt to their own employees in the North Eastern Region will be withdrawn from the date of effect of the orders contained in this office memorandum.

5. Separate orders will be issued in respect of other recommendations referred to in paragraph 1 as and when decisions are taken by them by the Govt.

In so far as persons serving in the India Audit & Accounts Department are concerned, those orders is issued after consultation with Comptroller and Auditor General of India.

Attested
Abd. Al
Advocate

Abd. (SC Mahalik)
Jt. Secy to the Govt of India

NO. 11013/2/86-E-II(B0)
GOVERNMENT OF INDIA, MINISTRY OF
FINANCE (Department of Expenditure)

SL No (1)

New-Delhi the 23rd September 1986.

H.R.A
Sub + Recommendations of the Four Pay Commission Decisions
of the Government relating to grant of Compensatory(City)
& House Rent Allowances to Central Government Employees.

The undersigned is directed to say that, consequent upon the decisions taken by the Government on the recommendations of the Fourth Pay Commission relating to the above mentioned allowances vide this Ministry's Resolution No.14(1)/IC/86 dt.d. 13th September 1986, the President is pleased to decide that in modification of this Ministry O.M. No.F.2(37)-E-II(B)/64 dated 27-11-1965 as amended from time to time for Compensatory(City) and House Rent Allowances to Central Government employees shall be admissible at the following rates.

COMPENSATORY (CITY) ALLOWANCES

| Pay Range (basic pay). | Amount of C.C.A. in class of cities (Rs. p.m.) | | |
|-------------------------------------|---|-----|-----|
| | A | B-1 | B-2 |
| Below Rs.950 | 30 | 25 | 20 |
| Rs.950 and above but below Rs.1500 | 45 | 35 | 20 |
| Rs.1500 and above but below Rs.2000 | 75 | 50 | 20 |
| Rs.2000 and above | 100 | 75 | 20 |

Note :- For 14 special localities, where C.C.A. at the rates applicable to B-2 class city are being paid, fresh orders will be issued separately.

11) HOUSE RENT ALLOWANCE

| Type of accommodation to which entitled | Pay range in revised scales | Amount of H.R.A. payable in | | | |
|---|--------------------------------|-----------------------------|------------------------------------|------------------------------|--------|
| | | Rs. p.m. | A, B-1, B-2 C class localities. | Unclassified class cities | places |
| At Hostered | | 2 | 3 | 4 | 5 |
| 27/3/87 | 750-949 | 150 | 70 | 30 | |
| 11 class from 22nd Oct 1971 11 class from 1st Aug 1971 to 31st Dec 1971 11 class from 1st Aug 1972 to 31st Dec 1972 11 class from 1st Aug 1973 to 31st Dec 1973 11 class from 1st Aug 1974 to 31st Dec 1974 11 class from 1st Aug 1975 to 31st Dec 1975 11 class from 1st Aug 1976 to 31st Dec 1976 11 class from 1st Aug 1977 to 31st Dec 1977 11 class from 1st Aug 1978 to 31st Dec 1978 11 class from 1st Aug 1979 to 31st Dec 1979 11 class from 1st Aug 1980 to 31st Dec 1980 11 class from 1st Aug 1981 to 31st Dec 1981 11 class from 1st Aug 1982 to 31st Dec 1982 11 class from 1st Aug 1983 to 31st Dec 1983 11 class from 1st Aug 1984 to 31st Dec 1984 11 class from 1st Aug 1985 to 31st Dec 1985 11 class from 1st Aug 1986 to 31st Dec 1986 | 250 | 120 | 50 | | |
| 1500-2799 | 450 | 220 | 100 | | |
| 2800-3599 | 600 | 300 | 150 | | |

Office of the
Nodal Officer :
Accounts Officer
11 class from 1st Aug 1971 to 31st Dec 1971
11 class from 1st Aug 1972 to 31st Dec 1972
11 class from 1st Aug 1973 to 31st Dec 1973
11 class from 1st Aug 1974 to 31st Dec 1974
11 class from 1st Aug 1975 to 31st Dec 1975
11 class from 1st Aug 1976 to 31st Dec 1976
11 class from 1st Aug 1977 to 31st Dec 1977
11 class from 1st Aug 1978 to 31st Dec 1978
11 class from 1st Aug 1979 to 31st Dec 1979
11 class from 1st Aug 1980 to 31st Dec 1980
11 class from 1st Aug 1981 to 31st Dec 1981
11 class from 1st Aug 1982 to 31st Dec 1982
11 class from 1st Aug 1983 to 31st Dec 1983
11 class from 1st Aug 1984 to 31st Dec 1984
11 class from 1st Aug 1985 to 31st Dec 1985
11 class from 1st Aug 1986 to 31st Dec 1986

H.R.A. at above rates, shall be paid to all employees (other than those provided with Government owned/hired accommodation) without requiring them to produce rent receipts. These employees shall,

Cont'd. to P.2

Attested
Advocate

IV

contd... 2

- 50 -

- 56 -

however, be required to furnish a certificate to the effect that they are incurring some expenditure on rent/contributing towards rent. H.R.A. at above rates shall also be paid to Government employees living in their own houses subject to their furnishing certificate that they are paying/contributing towards house or property tax or maintenance of the house.

3. ✓ Where H.R.A. at 15 percent of pay has been allowed under special orders, the same shall be given as admissible in A.B1-1 and B-2 class cities. In ~~all~~ other cases covered by special order HRA shall be admissible at the rate in C class cities. In both these cases there shall be no upper pay limit for payment of HRA.

4. The other condition at present applicable for grant of HRA in cases of sharing of accommodation and other categories shall continue to be applicable.

5. Pay for the purpose of these orders, will be 'pay' as defined in F.R.9(21) (a) (i). In the case of persons who continue to draw pay in the scales of pay, which prevailed prior to 1.1.1986 it will include in addition to pay in the pre-revised scales, dearness pay, dearness allowance, Additional Dearness Allowance, Ad-hoc DA and Interim Relief appropriate to that pay, admissible under orders in existence on 31-12-1985.

6. These orders shall be effective from 1-10-1986.
For the period from 1-1-1986 to 30-9-1986, the above allowance will
be drawn at the existing rates on the national pay in the pre-revised scale.

7. ✓ These orders will apply to civilian employees of the Central Government belonging to Groups 'B' 'C' & 'D' only. The ~~or~~ orders will also apply to the Group 'B' 'C' & 'D' civil employees paid from the Defence Service's Estimates. In regard to Armed Forces personnel and Railway employees, separate orders will be issued by the Ministry of Defence and Department of Railways respectively.

8. In so far as the persons serving in the India Audit and Accounts Department are concerned this order issues after consultation with the Comptroller and Auditor General of India.

9. Hindi version of the order is attached.

Sd/-

(B. P. Verma)

Joint Secretary to the Government of India

To

All Ministries and Department of the Government of India etc. as per distribution list.

Copy forwarded to C&AC and UPSC etc. (with usual number of ~~more~~ copies) as per standard endorsement list.

Attested
 S. P. Verma
 Secretary

18-

Government of India
Geological Survey of India
Chorabin 11, 12, 13
Calcutta-16.

No. 14017(1)/88-3(HERA)

Dated the 28/3/88

Sub:- House Rent Allowance circular

26/3
SINCE(4)

A copy of the Ministry of Finance Deptt. of Expenditure O.M. No. (i) 11015/4/86-E.II(L) dated 13.11.87, received from the Ministry of Steel and Mines, Department of Mines, New Delhi under their letter No. 21/17/87-1 F dt. 1st January 1987 is forwarded for information and necessary action.

1/3/88
(M. Joy)

Administrative Officer
for Director (Administration)

Dy. No. 51/3/88

The undersigned is directed to refer to para 1 of his Ministry, Office Memorandum of even number dated 19.2.87 regarding central Government employees belonging to Groups 'B', 'C' and 'D' and also para 1 of O.M. of even number dated 22.5.1987 regarding central Government employees belonging to group 'A' on the subject matter above and to say that consequent upon fixation of 'flat rate' of licence fee for residential accommodation under central Government all over the country via Ministry of Urban Development (Directorate of Estate) O.M. No. 12025/(1)/85-P.1, 11(i) dated 7.8.1987, the President is pleased to direct that central Government employees belonging to Group 'A' of 'C' and 'D' working in various classified cities and unclassified places will be entitled to compensation in lieu of Rent Free Accommodation as under:-

(i) Amount claimed as licence for Government Accommodation as fixed in terms of Ministry of Urban Development (Directorate of Estate)'s above mentioned O.M. dated 7.8.1987 and

(ii) House Rent Allowance admissible to central Government employees in classified city/unclassified place in terms of para 1 of this Ministry's O.M. No. 12025/2/86-E.II(3) dated 23.9.1986 for central Government employees belonging to Groups 'B', 'C' and 'D' and para 1 of O.M. No. 11033/2/86-E.II(2) dated 19.2.87 for Central Government employees belonging to Group 'A'.
2. Other terms and conditions for admissibility of compensation in lieu of rent free accommodation indicated in this Ministry's office Memorandum dated 19.2.87 and 22.5.87 remain the same.
3. These orders shall take effect from 1.7.87.
4. So far as persons serving in the Indian Audit and Accounts Deptt. are concerned, these orders issue after consultation with controller and Auditor General of India.

Sd/-A. N. Sinha
Director

tkt/-

Attested
S. N. Sinha
Advocate

OFFICIAL ADVOCATE NATIVE TRIBESMAN : GUARDED BY

Original Application No. 40 of 1991

Date of order : This the 26th day of November 1993.

Shri S. Haque, Vice-Chairman

Shri S.L. Sanglyine, Member (Administrative)

Shri N. Lepdon Ko and forty-six(46) others,
Group 'C' & 'D' employees posted in the
office of the Director,
Geological Survey of India,
Operation Manipur-Nagaland, Dimapur,
District Kohima, Nagaland

.... Applicants

By Advocate Shri M.N. Trikha

- Versus -

1. Union of India, through the Secretary
to the Government of India,
Ministry of Steel and Mines,
Department of Mines, New Delhi
2. The Director General, Geological Survey
of India, 27, Jawaharlal Nehru Road,
Calcutta: 701 013
3. The Deputy Director General, Geological
Survey of India, North East Region,
Asha Kutir, Laitumkhrah, Shillong-793703
4. The Director, Geological Survey of India,
Operation Manipur-Nagaland, Dimapur. Respondents

By Advocate Shri S. Ali, Sr. C.G.S.C. and
Shri A.K. Choudhury, Addl. C.G.S.C.

.....

Attested
S. Ali
Advocate

(P)

ORDER - 20 -

NAJDU, S.

111
R.D.

1. The applicants numbering six (6) are
Group 'C' and 'D' employees under the Directorate
Geological Survey of India, Operation Headquarters,
at Dimapur, Nagaland. Their application by the claim
Section 19 of the Administrative Tribunals Act 1985
claiming House Rent Allowance (HRA) at the rate
applicable to 'B' class cities, i.e. at the rate of
15% of their pay and also claim compensation at the
rate of 10% in lieu of Rent Free Accommodation (RFA).
They claim that Nagaland falls within 'B' class cities
for the purpose of HRA and compensation in lieu of HRA.

2. It is an admitted fact that the employees of
the respondent Directorate are entitled to rent free
accommodation in Nagaland, but they were not given free
government accommodation.

3. Learned counsel Mr N.N. Trikha for the applicants
submits that it was established vide judgment dated
31.10.1990 in L.A. No.42(G)/89 of this Bench and duly
confirmed by the Supreme Court vide order dated 18.2.1993
in Civil Appeal No.2705/91 that Nagaland in general is
'B' class city and the Central Government employees
there are entitled for benefits of 'B' class cities
granted by various circulars and office memoranda.

Mr Trikha read out the relevant Office Memoranda. These
submissions are not disputed by learned Sr. C.G.S.C.

Mr S. Ali. We have perused the judgments and orders
referred to by Mr Trikha. Nagaland had been recognised

*Attested
S. Ali
A. Venkatesh*

as 'B' class cities in general vide our judgment and order dated 31.10.1990 in O.M. No.42(C)/89 read with the Supreme Court order dated 10.2.1993 in Civil Appeal No.2705 of 1991. This being the established position, we hold that the applicants were entitled to HRA at the rate of 15% on their pay from 1974 to September 1986; and thereafter, on flat rate basis group vis-à-vis with effect from 1.10.1986 pursuant to Office Memorandum No.11013/2/86-C-11(0) dated New Delhi the 23rd September 1986 issued by the Ministry of Finance, Government of India (Annexure A/7).

4. After the fixation of the HRA on flat rate basis group vis-à-vis the Government of India further granted compensation to Group A, B, C and D employees in lieu of rent free accommodation with effect from 1.7.1987 vide Government of India, Ministry of Finance, Department of Expenditure O.M. No.11015/4/86-C.11(0)/87 dated 13.11.1987 which reads as follows:-

" The undersigned is directed to refer to para 1 of this Ministry's Office Memorandum of even number, dated 19.2.1987, regarding Central Government employees belonging to Groups 'B', 'C' and 'D' and also para 1 of O.M. of even number, dated 22.5.1987, regarding Central Government employees belonging to Group 'A' on the subject noted above and to say that consequant upon fixation of flat rate of licence fee for residential accommodation under Central Government all over the country vide Ministry of Urban Development (Directorate of Estates)'s O.M. No.12035/(1)/75-Fol.11(Vol.III) (i), dated 7.8.1987, the President is pleased to decide that Central Government employees belonging to Groups 'A', 'B', 'C' and 'D' working in various classified cities and unclassified places will be entitled to compensation in lieu of Rent-free Accommodation as under -

(i) Amount charged as licence fee for Government Accommodation as fixed in terms of Ministry of Urban Development (Directorate of Estates)'s above mentioned O.M. dated 7.8.1987; and

Attested
S. S.
Advocate

-127-
-07-

(1) For payment of compensation in respect of corresponding displacement that claimant is entitled to fixed price in terms of para 1 of this Master Circular Order No. 4/85-E.11(8) dated 23.9.1986.
For Central Government employees belonging to Groups 1A, 1B and 1C and para 1 of O.M. No. 4/85-E.11(8) dated 23.9.1986.
For Central Government employees belonging to Group 1A

2. Other terms and conditions for the remuneration of compensation in respect of displacement in terms of para 1 of O.M. No. 4/85-E.11(8) dated 23.9.1986 and 2/25/1987, remain same.

3. These orders shall take effect from 1.7.1987.

The compensation is fixed at 10% of the monthly remuneration calculated with reference to pay structure under para 2 of the Government of India, Ministry of Finance, Office Memorandum No. 11013/2/86-E.11(8) dated 23.9.1986. These Orders may have been circulated by Geological Survey of India, Lucknow, vide order No. 14017(1)/B-3-3(MIN) dated 20.9.1986 for necessary action by all branches. Therefore, we held that the applicants are entitled to compensation at the rate of 10% of pay in lieu of rent from accommodation with effect from 1.7.1987 in terms of O.M. No. 4/85-E.11(8) dated 23.9.1986 in addition of the same.

4. The applicants were not entitled to 10% compensation in lieu of rent from accommodation for the month of November 1986 and they are liable to refund that amount.

5. In the result, the application is allowed. The respondents are directed to pay RDA to the applicants at the rate of 10% of their pay from 1984 and at flat rate groupwise with effect from 1.7.1986 in terms of O.M. No. 11013/2/86-E.11(8) dated 23.9.1986. The respondents are further directed to pay compensation at 10% of the monthly.....

Affested
S. S. J
Advocate

- 20 - 23 -

- : 4 : - 22 -

monthly emoluments calculated with reference to the pay of respective applicants with effect from 1.7.1987 besides HRA. The respondents shall realisation of pay of the applicants paid in excess with salary for the month of November 1979.

7. The respondents shall implement the above directions and pay all arrears within three months (90 days) from the date of receipt of copy of the order.

8. Estimate all concerned immediately.

Sd/- S. H. Kapoor
VICE CHAIRMAN

Sd/- G. L. Ganguly (M)
MEMBER (Law)

Attested
S. H. Kapoor
Advocate

TRUE COPY

5/10/87
Section officer (Judicial)
Central Administrative Tribunal
Court of Appeal Chamber

-24-

-23-

-22-

Annexure - 3
Annexure - 3
Annexure - 3

HQ 3 Corps (A)
C/o 09 AGC

06 Mar 95

16057/R/A2

List A, B, C, E & F

Field Service Concession
to Defence Civilians
serving in the Newly
Defined Areas

FIELD SERVICE CONCESSIONS TO DEFENCE CIVILIANS
SERVING IN THE NEWLY DEFINED FIELD AREAS

119
120

A copy of Govt of India, Min of Def letter No B/37269/AG/PS 3 (a)/165/D (Pay/Services) dated 31 Jan 95 is fwd herewith for your info and necessary action please..

Deepak Obhrai
(D. Obhrai)
Major
DAAG
for COS

Mail/*

✓ Copy of above quoted letter.

AS ABOVE

X Sir,

1. I am directed to refer to para 13 of Govt letter No 37269/AG/PS 3 (a)/D (Pay/Services) dated 13.1.1994 and to convey the sanction of the President to the following Field Services Concessions to Defence Civilians in the newly defined Field Areas and Modified Field Areas as defined in the above mentioned letter:-

(i) Defence Civilian employees serving in the newly defined Field Areas will continue to be extended the concessions enumerated in Annexure 'C' to Govt letter No A/22534/AG/PS 3 (a)/97-S/D (Pay/Services) dated 25.1.1964. Defence Civilian employees serving in newly defined Modified Field Areas will continue to be extended the concessions enumerated in Acpx B to Govt letter No A/25761/AG/PS 3 (b)/146-S/2/D (Pay/Services) dated 2nd March 1968.

(ii) In addition to above, the Defence Civilian employees serving in the newly defined Field Areas and Modified Field Areas will be entitled to payment of Special Compensation (Remote Locality) Allowance and other allowances as admissible to Defence Civilians as per the existing instructions issued by this Ministry from time to time.

2. These orders will come into force wef 1st April 95.

3. This issues with the concurrence of Finance Division of this Min vide their UO No 5(1)/85-AG(14-PA) dated 9.1.1995.

Attested
S. S. I.
Advocate

Yours faithfully,
Sd/- x x x x x
(L. P. Tuluanga)
Under Secretary to the Govt of India

(Annexure 3)

Annexure 3(1)

OFFICE OF THE C.D.O. UDAYAL Vihar, DELHI, GUERNSEY-171

Part. I.O.O. No. 21 Dated 9.5.95.

Sub:- Field Service Concessions to Defence Civilians serving in the newly defined Field Areas.

Govt. of India, Ministry of Defence New Delhi letter No. B/37269/AG/PS3(a)/165/D(Pay)/Services) dated 31.1.95 and B/37269/AG/PS3(a)/730/D(Pay/Services) dated 17.4.95 are reproduced below for information and necessary action.

Please acknowledge receipt.

No. Pay/01/IX
Dated: 20/5/95

Sr. N.O. (Pay)

Distribution:-

- a) All sub-offices ... as per standard List.
- b) All section in N.O.
- c) Spare

Sr. A.O. (Pay)

I am directed to refer to para 13 of Govt. letter No. 37269/AG/PS3(a)/D(Pay/Services) dated 15.1.1994 and to convey the sanction of the President to the following Field Service concessions to Defence Civilians in the newly defined Field Areas and Modified Field Areas as defined in the above mentioned letter:-

(i) Defence Civilian employees serving in the newly defined Field Areas will continue to be extended the concessions enumerated in Annexure 'C' to Govt. letter No. A/02584/AG/PS3(a)/97-S/D(Pay)Services) dated 25.1.1964. Defence Civilian employees serving in newly defined Modified Field ~~examplyxx~~ Areas will continue to be extended the concessions enumerated in Appendix 'B' to Govt. letter No. A/25761/AG/PS3(b)/146-S/2/D(Pay/Services) dated 2nd March, 1968.

(ii) In addition to above, the Defence Civilian employees serving in the newly defined Field Areas and Modified Field Areas will be entitled to payment of special compensatory (Remote locality) allowance and other allowances as admissible to Defence Civilians as per the existing instructions issued by the Ministry from time to time.

2. These orders will come into force w.e.f. 1st April, 95.
3. This issues with the concurrence of Finance Division of Ministry vide ERRAU/1995/136(1)/ADM/1 dated 9.1.1995.

Sd/-

(L.T. Tluanga)

Under Secretary to the Government of India.

Attested
S. S. S.
Advocate

-26-

-25-

RESTRICTED

No.B/37269/G/PS3(a)/730/D(Pay/Services)
Government of India
Ministry of Defence

New Delhi, the 17th April, 1995.

CORRIGENDUM

The following amendment is made to this Ministry's letter No.B/37269/G/PS3(a)/165/D(Pay/Services) dated 31.1.1995, regarding Field Service Concessions to Defence Civilians serving in the newly defined Field Areas:-

Para 1(ii) may be deleted and substituted as under :..

"The Defence Civilian employees, serving in the newly defined modified Field Areas, will continue to be entitled to the Special Compensation (Remote Locality) Allowance and other allowances as admissible to Defence Civilians, as hitherto, under existing instructions issued by this Ministry from time to time. However, in respect of Defence Civilians employed in the newly defined Field Areas, special compensatory (Remote Locality) Allowance and other allowances are not concurrently admissible alongwith Field Service.

2. This corrigendum issues with the concurrence of the Finance Division/VI of this Ministry vide their I.D.No.388/P dated 5.4.1995.

Yours faithfully

(L.T.Tiwanga)
Under Secretary to the Govt. of India
Tele: 3012739)

To

The Chief of the Army Staff
New Delhi

Copy to:

as per list attached.

*Attested
J.S.K.
Advocate*

No 37269/Ad/PS 3(a)/90/D(Pay/Services)
Government of India
Ministry of Defence
New Delhi - 110 011

Dated the 13th January 1994

To

The Chief of the Army Staff
Field Areas - 36 -

Sub : Field Service concessions to Army personnel
Implementation of the recommendation of the
4th Central Pay Commission.

Sir,

I am directed to say that the 4th Central Pay Commission in Para 28,98 of their Report, has recommended that the existing classification of areas for the grant of field service concessions and the concessions admissible in field areas to Armed Forces personnel should be reviewed by the Govt. The structure of field service concessions has since been reviewed. I am directed to convey ~~as per~~ the sanction of the President to implementation of the following decisions taken in this regard in so far as the offrs and personnel below officer rank of army (including army postal service) are concerned.

2.1 Classification of Areas. At present field areas are classified into three types, namely, Full Field, Modified Field and Improved Modified Field Areas. The areas in which field service concessions are admissible have been re-defined. Hereafter, field areas will be classified as Field areas and Modified Field areas only.

2.2 Pre-requisites for classifying an area as Field Area and Modified Field area will be as follows :-

Field Area. Field Area is an area where troops are deployed near the borders for operational requirements and where imminence of hostilities and associated risk of life exists. Troops in such areas are located for reasons of operational considerations alone and are not living in Contonments.

Modified Field Area. Modified Field area is an area where troops are deployed in support of Combat echelons/troops in an operational support role. Degree of operational readiness is slightly lower than that in Field Area, though sustained surveillance continues.

2.3 The details of newly defined Filed Areas and Modified Field Areas are contained in Appendices A&B respectively.

2.4 Alteration, if any, the Field/Modified Areas will be notified by the Government of India from time to time.

Contd.....2/-

RESTRICTED

Affected
Add'l
Amendments

2.8 Areas classified as field areas and modified Field Areas will be reviewed every three years. The review process will commence one year in advance of the completion of three years.

3.1 Concessions.- Monetary Allowance. Personnel serving in Field areas and modified field areas will be eligible to the grant of compensatory field areas allowance and compensatory modified area allowance, respectively.

3.2 The rates of the allowances are given below :-

| Sl No | Rank | Rate of compensatory field area allowance In Rs PM | Rate of compensatory modified field area allowance In Rs PM |
|-------|---|---|--|
| 1. | Lt Col & above | 975 | 375 |
| 2. | Lt Col(TS) & Maj | 895 | 350 |
| 3. | Captain | 820 | 325 |
| 4. | 2 Lt/Lt | 780 | 300 |
| 5. | JCOs including Hon'ble Commissioned Offrs | 650 | 225 |
| 6. | Havildar | 450 | 175 |
| 7. | Sep/uk including erstwhile NCs (E) | 375 | 150 |

3.3 The conditions. Governing the grant of compensatory filed Area allowance and modified field area allowce in the case of Offrs will be as follows :-

Admissibility of compensatory field area allowance and compensatory modified field area allowance will commence from the date on which an Offr arrives in field area/modified field area on being posted to a unit/formation field area subject to the following exceptions :-

Exceptions. An Offr who is absent from a field area/modified field area in any one or more of the following circumstances shall be eligible for compensatory field area allowance/compensatory modified field area allowance.

(i) For a maximum period of 15 days :-

(a) When placed on the sick list provided that immediately on the expiry of the period on the sick list, he returns to an area at which the allowances is admissible.

(b) When on Causal leave

(c) While on transit from one field area/modified field area to another.

*Attested
S. S. S.
Advocate*

Contd....3/-

(ii) For a maximum period of 3 months. While on temporary duty subject to the fulfilment of the following conditions :-

(a) The officer continues to be borne on the strength of the Unit/Formation in the field/modified field area.

(b) The officer in the ordinary course returns to duty to a ~~gaur~~ field/modified field area (not necessary/ the one from which he went) on termination of the temporary duty.

(c) The period of absence is spent wholly on duty.

NOTE : Compensatory field area allowance/compensatory modified field area allowance will not be admissible to officers holding posts elsewhere who proceed on temporary duty from field/modified field area.

3.3.2. Compensatory field area allowances/compensatory modified field area allowances will not be admissible in the following circumstances :-

(a) When an officer is absent from the field area/modified field area on Annual leave or sick leave or any other leave Except casual leave.

(b) When an officer from a peace area is especially appointed to officiate in a vacancy of less than 3 months duration if the permanent incumbent continues to draw the compensatory field area allowances/compensatory modified field area allowances under the exceptions mentioned above.

NOTE : Compensatory field area allowances/compensatory modified field area allowances will not be admissible in addition to ~~allowances~~ foreign allowances, compensatory daily allowances for serving ex-India.

3.4 The conditions for the drawal of compensatory field area allowances and modified field area allowances in the case of JCOs/OR including NCs(E) will be the same as given in Para 1 of annexure A to this Ministry's letter No A/02584/AG/PS3(a)/97-S/D(Pay/services) dated 25-1-64 as amended.

4.1 Admissibility. These rates of allowances will be admissible to :-

(a) Personnel serving in Detachments, Units and Mans in areas mentioned in Appendices A & B.

(b) Personnel of Defence Security Corps employed with Unit whose personnel are eligible for the grant of those concessions.

4.2 Lists of Mans/Units which are in field area of modified field area and are eligible to field service concessions will be notified by the Corps Commander to PAOs concerned quarterly i.e. for the QEs May, Aug Nov and Feb every year by the 15th of the month subsequent to the close of the quarter.

Attested
J. S. Davorat

MASTAGL 1974

Contd.... 4/-

4.3 Other concessions : Other concessions in kind at present admissible in full field areas as per details given in Annexure A to the Ministry's letter No A/02584/AG/PS3(a)/97/S/D(Pay/Services) dated 25-1-64, as amended will continues to be admissible in the newly defined field areas as given in Appx A to this letter. Similarly, the concessions admissible in Modified field areas as per details given in Appendix A to this Ministry's letter No A/25761/AG/PS3(b)/146-3/2/D(pay/Services) dated 2.3.68 as amended will be admissible in the modified field areas as per appendix B to this letter.

5. Three allowances will, however, not be admissible to :-

- (a) Static formations/Units eg. Military farms, MES, Recruiting Office, Training Centres & Establishments.
- (b) NCC Directorates and Units.
- (c) TA Units unless embodied.
- (d) Record Offices and similar Establishments.

5.1 High altitude/Uncongenial Climate Allowance, Personnel serving in Field areas which are situated at a height of 9000ft and above including uncongenial climate areas below height of 9000 ft will be entitled to High Altitude/Uncongenial climate allowance. A lower rate would be applicable for areas & with an altitude of 9000 ft to 15,000 ft and higher rate for areas above 15,000 ft (excluding Siachen). The details of these areas are given in Appx C. The rates of High Altitude/Uncongenial climate allowances are given as under :-

| Sl No | Rank | Cat-I (Height from 9000 ft to 15000 ft incl uncongenial climate areas below heights of 9000 ft | Cat II (Heights above 15000 ft (excluding Siachen) |
|-------|-----------------------------------|--|--|
| 1. | Lt Col & above | 400 | 600 |
| 2. | Lt Col (TS) & Maj | 350 | 525 |
| 3. | Captain | 250 | 375 |
| 4. | 2Lt/Lt | xx 200 | xx 300 |
| 5. | JCOs, incl Non-commissioned offrs | 180 | 270 |
| 6. | Havildar | 140 | 210 |
| 7. | Sep/Nk Including erstwhile NC(E) | 100 | 150 |

5.2 High Altitude/Uncongenial climate allowance will be admissible in addition to the compensatory field area allowances and other concessions in kind

Attest by
S. S. S.
Advocate

Contd.... 3/-

3. The other conditions governing the grant of high altitude/Uncongenial climate allowance as given in this Ministry's letter No F.69/3/75/D(Pay/Services) dated 28.2.76, as amended will continue to be applicable.

6.1. Siachen Allowance. Personnel serving in Siachen Glacier area will be eligible to the grant of Siachen allowance at the following enhanced rates :-

(a) Officers - Rs. 1,000/- PM
(b) JCOs/OR - Rs. 800/- PM

6.2. Siachen allowances will be admissible in addition to compensatory field area allowances but not with high altitude Uncongenial climate allowance. Other conditions governing grant of Siachen allowance as contained in this Ministry's letter No 1(2)/91/D (Pay/Services) dated 01 May 91 will continue to be applicable.

7.1. Consequential Effects : Ofcfs/JCOs/OR who have been allowed to retain family accommodation at the last duty station as on the date of issue of these orders and who on issue of these orders will cease to be entitled to retain such accommodation may continue to retain the accommodation till such time as married accommodation at the present duty station is made available. Alternatively, their families may be allowed to move to a selected place or residence/home at Government expense, if they so choose, in accordance with existing instructions.

7.2. Personnel of formations/Units who will not be eligible to the grant of field service concessions, consequent upon the formation/Unit being outside the newly defined concessional areas will be governed by normal conditions applicable in peace area for all purposes.

8. Concessions on Attachment

(a) Individuals/Details from formations/Units not served by these orders but who are attached for operational purposes to formations or HQ units drawing the field service concessions will if the attachment is for less than two weeks, be entitled to the concessions at present admissible under para 6 of Annexure A to this Ministry's letter No A/02584/AG/PS3(a)/97-S/SD (Pay/Services) dt 25.1.64 as amended.

(b) If the attachment is for two weeks or more, the allowances compensatory field area allowances/compensatory modified fd area allowances under these orders as also the concessions as applicable as per orders referred to in para 8 (a) above be admissible.

(c) No cash TA/DA will be admissible in either case.

9.1. Date of Effect These orders will come into force with effect from 1st April 1993.

*Affected
J. S.
Advocate*

Contd.....6/-

9.2. Consequent upon the coming into force of the revised orders, the following monetary allowances will stand withdrawn from 1.4.93 except in cases referred to in para 11.2. below :-

(a) Special ad hoc allowance of Rs. 70/- PM admissible for officers.

(b) Separation allowance of Rs. 140/- PM admissible for Offrs.

(c) Special compensatory (field) allowance ranging from Rs. 55 to Rs. 23 PM admissible for JCOs/OR incl NC(E).

10. Special compensatory (Remote Locality) allowance. This allowance which is at present admissible in modified Field areas/peace areas on the civilian pattern will also stand withdrawn but w.e.f 1st Feb 1994.

11.1. Adjustments : The allowances mentioned in para 9.2 above drawn to the individuals concerned after 1st April, 1993 will be adjusted against the compensatory field area allowance and compensatory modified field area allowance, if admissible, under these orders.

11.2. Where, however, an individual has become disentitled to any monetary allowance consequent upon change in the classification of area, no recovery will be made of the monetary allowance already availed of by him under the existing orders upto the date of issue of this letter.

12. The existing orders on the subject of field service concessions will stand modified to the extend indicated above.

13. The concessions to be admissible to defence civilians serving in the newly defined peace areas will be modified separately.

14. Suitable administrative instructions for implementation of these orders will be issued to the Army Units, in consultation with CGDA.

15. This issues with the concurrence of Finance Division of this Ministry's vide letter DG No 5(1)/85-AG(8-PA) dated 12.1.94.

Yours faithfully,

SG/- x x x x x x

(I A Khan)

(Under Secy to the Govt of India)

Attested
S. S. Khan
Advocate

Appendix 'A' to Govt of India
Ministry of Defence letter No
37269/AG/PS 3(a)/90/D(Pay/Services)
dated 13 Jan 94
(Refers to Para 2.3)

LIST OF FIELD AREAS

1. EASTERN COMMAND

(a) Arunachal Pradesh

(i) Tirap and Changlang Districts.

(ii) All areas North of line joining point 4448 in
LZ 4179-Nukme Dong MS 3272-Sepla MT 2969-Palin MO
9213 Daparijo NR 5841 Along NL-1273-Hunli NM 0170
Tawaken MT 8136-Champai Bun NM 8814 all inclusive.

✓ (b) Manipur and Nagaland States

(c) Sikkim : All areas North and NE of line joining Phalut
LV 4750-Gezing LV 7059-Mangkha LV 6160-Penlang La LW 0666
Rongli LW 1448-BP 1 in LW 2453 on Indo-Bhutan Border - all
inclusive.

2. WESTERN COMMAND

Himachal Pradesh : All areas East of line joining Umasila
NV 3951 Udaipur NY 8663 Mani Karan SB 2300 - Pir Parbati
Pass TA 1459 - Taranda TA 2335 - Barasua Pass TA 8801 all
inclusive.

3. CENTRAL COMMAND

Uttar Pradesh : All area North and NE of line joining
Barasua Pass Gangnani TG 1362- Govind Chat TG 0937-Tapevan
TH-1322-Munsiari TN 8982-Rejaged TG 2466 all inclusive.

4. NORTHERN COMMAND

(a) Ladakh Sector : Areas North and East of line joining
Zojila MU 3036 Baralachala NE 6672 along the great Himala-
yan Range all inclusive.

(b) Valley Sector : All areas west of line joining point
1556 in NR 5470 Gulmarg MT 3105 Naushara MY 3105 Rm Ringapat
MT 2133 Handwara MT 2043 Laingyal MT 2339 Point 8405 in NG
4365 North of line joining point 8403 Bunakut MT 5453 Razan
NN 2239 Zojila all inclusive.

(c) Jammu-Rajouri Sector : All areas west of line joining
Tip of Chicken Neck RD 7073 Canal Junction RD 6364 Mawa
Brahmane MY 3854 Point 1556 in NR 5470 all inclusive.

Attested
S. S.
Advocate

Appendix E

LIST OF CLASSIFIED FIELD AREAS

SOUTHERN AND WESTERN COMMAND

(a) Rajasthan and Punjab : Areas West of line joining Jassai, Barmer, Jaisalmer, Pokharan, Udasar, Mahajan, Ranges, Suratgarh, Lalgarh, Jattan, Alohar, Govindgarh, Fazilka, Jandiala Guru, Moga, Dholewai, Beas, Bir Sarangwal, Hussainiwala, Dera Baba Nanak, Laisain Bulge upto the International Border all inclusive.

(b) Haryana : Satrod (Hissar)

(c) Himachal Pradesh : Areas North of line joining Narkhanda, Keylong upto field area line/high altitude line.

EASTERN COMMAND

(a) Assam and Arunachal Pradesh :

(i) Cachar and North Cachar Dists of Assam including Silchar.

(ii) All areas of Arunachal Pradesh and Assam North of River Bramaputra less Tejpur, Misamari and field areas.

(b) State of Mizoram and Tripura.

(c) Sikkim and West Bengal : Areas Northwards of line joining Sevoke LV 9112 Burdong LV 9850 Sherwani LV 9453 Bagrakot LW 0113 Damdim LW 1109 New Mai Hasimara QB 7894 Ganga Ram Tea Estate QA 1377 upto the High altitude line/field area line/International border all inclusive.

CENTRAL COMMAND

Areas North of line joining Uttarkashi, Karan Prayag, Gauchar, Joshimath, Chamoli, Rudra Prayag, Askote, Charanagad, Dharchula, Kasauli and Narendra Nagar upto International Border all inclusive.

NORTHERN COMMAND

(a) Valley Sector : Areas West of line joining Pattan, Baramulla, Kupwara, Drugmulla, Panges, Mankes, Bonyar, Pantha Chowk, Khanabal, Anantnag, Khundru and Khru upto the existing High Altitude line all inclusive.

(b) Jammu Region : Areas West of line joining BP 19 Brahmana-di-Bari, Jindra, Dhansal, Katra, Sanjhi Chatt, Batote, Pathi Top, Ramban and Banihal upto the existing High altitude line all inclusive.

RESTRICTED

Attested
S. S.
Admiral

A Annex 'C' to Govt of India
Min of Fin letter No 37269/AG/PS3
(a)/90/D (Pay/Services) dt 13 Jan94

(Refers to para 5.1)

LIST OF HIGH ALTITUDE (ULTRACOLD CLIMATE) AREA

1. JAMMU AND KASHMIR :- Area along the following line beyond:-

Cease Fire Line Nullah crossing NN 2180 SOUTH along Nullah to NALA junc NH 1969 SOUTH along Nullah to MICHINAI ~~BAR~~ NN 2048 SOUTH EAST along KASHMIR/LAJAKH boundary passing through heights 17573 (NN 73) 19590 (NN 72) 19830 (NN 91) 17672 (NN 80) FARIADAS (No 10) SOUTH EAST along boundary to GR NT 2490 SOUTH along boundary to point 21570 (NT 2456) again along boundary to GR NT 4269 to GR NT 2758 EAST AND NORTH EAST along boundary to HAGSHULA (NT 5662) SOUTH EAST SOUTH EAST along boundary to UMASILA (NT 6850) SOUTH and SOUTH EAST along boundary to KANGLA JOT (NT 9420) KAZALWAN JUREZ REGION, RING PAIN AND RING BALA REGION, TITHWAL AND TANJHAR REGION AND DODA.

2. HIMACHAL PRADESH :- Area along the following line and beyond :-

Along foot path and then nullah to point 12380 (NZ 0891) along MIYAR nullah to its junction with CHENAB at NY 8663) SOUTH EAST along R CHENAB to KHOKEAR (NZ 43) to RAHLA (NZ 47) and straight line to MANI KARAN (SE 6486) along ~~XXX~~ PARBATI R TO PIR PARBATI.

3. UTTAR PRADESH :- Area along the following line and beyond, BARSU pass (944875) point 20370 (949859) HAR SIL (973852) KEDARNATH (TG 5555) BADRINATH (TG 9053) ~~NT~~ KISH-AR ~~TH~~ (TH 0739) (excluding town limits) to JUMA GVAR (TH 3539) KALANKA (TH 5028) MILAM (TH 7423) SELA (TO 2593) CHIYALEKH (TC 4994) and area above 9000 ft in the designated field areas in Annex 'A'.

4. NEFA :- Area along the following line and beyond :-

Point 14600 (MS 2881) to SENIE DZONG (MS 2888) MATAU (MS 6777) SALPMG (MT 1379) LAPUNG (MT 2289) KHANWA (MS 2883) NYARIN (NO 7525) to 8th mile stone (One ZIRO NYWIN Road) 8 th mile stone (on DAPORIJO - LIMEKING ROAD) poyom ~~mt~~ (MT 9379) 2nd mile ~~stone~~ north of YARE (MP 9575) DOSING (NL 3592) DAIROH (NE 16208) AHINKOLIN (NF 8811) KHONLI (NG 2401) GURUNCON (NN 4592) LABON (NM 7579) HAYILANG (NM 0199) CHOMAH (NM 9943) KAMPHU (NM 0125) point 6490 (NM 1403) VIJAYNAGAR (NM 1356).

5. SIKKIM

North and North East of the line running from point 12785 (IN 96) point 10140 (LT 17) point 10405 (LT 38) point 9010 (LT 84 46) Nala Junction (LT 5373) PAP LTHEN (LT 5751) point 0030 (LT 64)

*Attested
S. S.
Advocate*

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vs

Annexure - 5

Tele : 2016433

A per 10th March 1994, direction
Org 4 (Civ) (d)
A Jutant General Bn
Smti. Ashwarya
Adm Bte Gen o-f Cmndg 4 (CIV) -
(d)

Adjutant General Bn
Army Headquarters
Dhaka 110 011

16729/Org 4(Civ)(d)

25 Apr 94

Headquarters

South Command
Eastern Command
Western Command
Central Command
Northern Command

Field Zone

FIELD SERVICE CONCESSIONS TO CIVILIANS AID
FROM DEFENCE SERVICE ESTIMATES INCLUDING
CIVILIANS EMPLOYED IN LIEU OF COMBATANTS AND
NCSE (BOTH POSTED AND LOCALLY RECRUITED)

1. On the basis of the fourth central pay commission recommendation, the existing classification of areas for grant of field service concessions has been revised recently, vide Min of Def letter No 571.69/AF/PS 3(a)90/D(Pay/Services) dt 13 Jan 94. Some of the concessions/compenatory allowances have also been revised in respect of service personnel. As per the ibid Govt order field areas will be classified as field areas and modified field areas only. The details of newly defined field areas and modified field areas contained in Appx 'A' and 'B' respectively to this letter.

2. It is proposed to extend the same concessions to Defence civilians employed in the field areas as they serve side by side with services personnel under similar conditions in the given areas. They are also required to move in to the border areas and also serve in dense jungles risking their lives for performing duties assigned to them.

3. The following proposals for concessions/allowances to defence civilians posted in these areas have been proposed to Min of Def for consideration :-

(a) Defence civilians serving in field areas and modified field areas to be eligible to the grant of field area allowances and compensatory modified field area allowances respectively at the following rates :-

| Date of employment | Rate of field area allowances | Rate of modified field area allowances |
|--------------------|-------------------------------|--|
|--------------------|-------------------------------|--|

| | | |
|---|-------------|-------------|
| For Pay upto Rs. 900/- per month | Rs. 375/-PM | Rs. 100/-PM |
| For pay exceeding Rs. 900/- but not exceeding Rs. 1500/-PM | Rs. 450/-PM | Rs. 175/-PM |
| For pay exceeding Rs. 1500/-PM but not exceeding Rs. 2300/-PM | Rs. 650/-PM | Rs. 200/-PM |
| For pay exceeding Rs. 2300/-PM | Rs. 750/-PM | Rs. 300/-PM |
| | |2/- |

*Attested
S. M. A. Advocate*

but not exceeding Rs. 3000/-PM
 For pay exceeding Rs. 3000/-PM Rs. 975/-PM Rs. 325/-PM

(b) The special compensatory alloce such as Hill Compensatory and winter allices, Bad climate allices etc not to be addition to this allowances.

(c) The other concessions in kind at Pr sent admissibl in full field areas as per details given in Annexure 'C' to Min of Bef OM No A 02584/AG/PS-3(a)797-SD (Pay/Services) dt 25 Jan 64 as amended from time to time to continue to be admissible in the newly defined field area listed at appx 'B' to this letter.

(d) The above mentioned allowances will not be admissible to :-

(i) Static formation/units eg, military forms, MES, Recruiting office, Training centres and establishments.

(ii) NCC Directorates and Units.

(iii) TA units unless embodied.

(iv) Record office and similar establishments.

4. High altitude/Uncongenial climate allice Civilians serving in field areas which area situated as a height of 9000 ft and above including uncongenial climate areas below the height of 9000 ft to be entitled. The details of these areas are given in Appx 'C' to this letter. The rates of High Altitude/Uncongenial climate allowances are given as under :-

| Pay | Cat -I (Height from Cat-II 9000 ft to 15000 ft incl uncongenial above climate areas of 9000 ft excl Siachen) | Cat -II (Height from 15000 ft to 18000 ft incl uncongenial above climate areas of 15000 ft excl Siachen) |
|-----|---|--|
|-----|---|--|

| | | |
|--|-------------|-------------|
| For pay not exceeding Rs. 950/- | Rs. 100/-PM | Rs. 150/-PM |
| For pay exceeding Rs. 950/-PM but not exceeding Rs. 2300/-PM | Rs. 140/-PM | Rs. 210/-PM |
| For pay exceeding Rs. 2300/-PM but not exceeding Rs. 3000/-PM | Rs. 180/-PM | Rs. 270/-PM |
| For pay exceeding Rs. 3000/-PM | Rs. 300/-PM | Rs. 325/-PM |

The High Altitude/Uncongenial climate allowance to be admissible in addition to the field compensatory allowances and other concession in kind.

5. Command Headquarters are requested to examine the above proposal submitted to Ministry of Defence and given their comments /views. Annual financial implication on the above proposal may please be worked out separately in respect of field allice modified field area allice and High altitude/Uncongenial climate allice and furnished to this Headquarters latest by 20 May 94.

(sd/- x x x x)

(Promod Ji Saxena)

SSCO

Director (NP)

Org 4 (Civ)(d)

for Adjutant General

Attested
 Adm. Adm.
 Advocate

RESTRICTED

New Delhi, the 14th January, 1984

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1202

OFFICE MEMORANDUM

Subject :- Improvement in facilities for Civilian employees of the Central Govt. serving in the state of North Eastern Region, A & N Islands and Lakshadweep.

The undersigned is directed to refer to this Ministry's O.M. No. 2016/3/83-E.IV dt 14th December, 1983 and 30th March, 1984 on the subject mentioned above and to say that the question of making suitable improvements in the allowances and facilities to Central Govt. employees posted in the North Eastern Region comprising the states of Assam, Meghalaya, Manipur, Nagaland, Tripura, Arunachal Pradesh and Sikkim has been engaging the attention of the Govt. Accordingly the resident is now pleased to decide as follows :-

(i) Term of posting/demotion

The existing provisions as contained in this Ministry's O.M. dated 14.12.83 will continue.

(ii) Weightage for Central deputation and non-deputed Special mention in consequential increments

The existing provisions as contained in this Ministry's O.M. dated 14.12.83 will continue. The authorities are advised to give the weightage for satisfactory performance of duties for the prescribed tenure in the North-East in the matter of promotion to the cadre posts, deputation to Central cadre post and conveyance of gratuity abroad.

(iii) Special (Duty) Allowances

Central Govt. Civilian employees who have got India transferability will be granted Special (Duty) Allowances at the rate of 1% of basic pay subject to a ceiling of Rs 100/- per month on deputation to any station in the North Eastern Region. Special (Duty) Allowance will be in addition to any special duty and/or deputation (Duty) allowance already being drawn subject to the condition that the total of such Special (Duty) Allowance plus Special pay/ deputation (Duty) Allowance will not exceed Rs 1000/- p.m. Special Allowances like gratuity, compensatory leave facility, Allowance, Constriction Allowance and Project allowance will be drawn separately.

Attested
Add. Secy
Advocate

1/1/84. 3/2

The Central Govt. Civilian employees who are members of Scheduled Tribes and are otherwise eligible for the grant of Special (Duty) Allowance under this para and are exempted from payment of Income-Tax under the Income-Tax Act will also draw Special (Duty) Allowance.

(iv) Special Compensation Allowance :-

The recommendations of the 4th Pay Commission have been accepted by the Govt. and Special Compensation Allowance at the revised rates have been made effective from 1.10.86.

(v) Travelling Allowance on First Appointment :-

The present concessions are contained in this Ministry's O.M. dated 14.12.83 will continue with the liberalisation tent on first appointment. T.A. should be admissible for the total distance instead of for the distance in excess of first 100 Kms. only.

(vi) Travelling Allowance for journey on Transfer :-

The existing provisions as contained in this Ministry's O.M. dated 14.12.83 will continue.

(vii) Board Mileage for the Dissemination of Research Material on Transfer :-

The existing provisions as contained in this Ministry's O.M. dated 14.12.83 will continue.

(viii) Joining time with Leave :-

The existing provisions as contained in this Ministry's O.M. dated 14.12.83 will continue.

(ix) Leave Travel Concession :-

The existing concession as contained in this Ministry's O.M. dated 14.12.83 will continue.

Officers drawing pay of Rs 8100/- or above, and their families i.e. spouse and two dependent children (upto 18 years for boys and 21 years for girls) will be allowed air travel between Imphal/Silchar/ Agartala/Aizawl/Labart and Calcutta and vice-versa; between Port Blair and Madras and vice-versa in case of postings in Andaman Islands; and between Kavarathi and Cochin and vice-versa in case of postings in Lakshadweep.

(x) Children Education Allowance/Hospital Subsidy :-

Where the children do not accompany the Government servant to the North-Eastern Region, Children Education Allowance upto Class XII will be admissible in respect of children residing in

Attested
S. M. S.
Advocate

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4. The last station of posting of the employees or son of 12 years of age or less than 12 years in where the children reside. If children studying in schools and not in hostels at the last station of positions or any other station the government servant concerned will be given hostel subsidy without any restrictions. The rates of Children Education Allowance/Hostel Allowance will be as in the D.P.T., O.M. 13011/4/1958, (Allowances) dt 21.8.57. As communicated in the letter (copy)

(a) Concession regarding Grant of House Rent Allowance to officers posted in the States of North Eastern Region, Andaman & Nicobar Islands and Lakshadweep Islands :

The present concession as contained in this Ministry's O.M. No 13011/1/F.I.I(B)/54 dt 29.3.54 as amended from time to time will continue to be applicable.

(b) Telephone facilities :-

1. The officers who are eligible to have residential telephone may be allowed to retain their telephone at their residence in their last place of the posting subject to the condition that the rental and all other charges are paid by such officers.

2. The above orders will also apply mutatis mutandis to the Central Govt. employees posted in Andaman and Nicobar Islands. These officers will also apply mutatis mutandis to officers posted to N.E. Council, when they are stationed in the N.E. Region.

3. These orders will take effect from the date of 1.5.57.

4. In so far as the persons serving the Indian Audit & Accounts Deptt. are concerned these orders issue after consultation with the Comptroller & Auditor General of India.

5. Hindi Version of this Memorandum is attached.

fa/- x x x

(A. JAYARAMAN)
JOINT SECRETARY TO THE GOVT OF INDIA

To

All Ministries/Departments of Govt. of India, S.C.

Copy (with usual number of spare copies) forwarded to S. & A.G., U.P.S.C., etc etc. as per standard endorsement list.

OR RECORDED COPY

(Tacknay)
As Office II
Officer Engineer
S. I. Long Zone.

Attested
H. S. D.
Authorat

68-501 Annexure-6
Amberu-6
IN THE COURT OF CHAI L. SOKHIS JAHIN, DEPUTY COM-
MISSIONER (JUDICIAL), NAGALAND, DIMAPUR.

- 41 -

Civil Suit No. 259/83

- 41 -

Sokhu Semy and 847

- Versus -

Union of India and 4 others

19/12/94.

This case has been filed by Plaintiff who are numbering 847. The Plaintiff are all civilian employees working under 137, Works Engineer Area C/o 99 A.P.O. under the Ministry of Defence and are posted in the State of Nagaland. The Plaintiff claim that being civilian employees under the Ministry of Defence, Government of India, they are entitled to certain free concessions and other allowances as per Government of India, Ministry of Defence letter No. A/C2584/S/PS-3(a)/97-S/D(Pay/Service), dated 25th Jan.

1984. Free concessions and facilities are granted to the civilian employees posted in field stations. The said facilities are mentioned in ANNEXURE "A" to the plaint.

The plaintiffs also claim that besides the Free Field Concessions, the Government of India also granted Special Duty Allowance and Special Compensatory (Remote Locality) Allowance vide Government of India Ministry of Defence letter No. 4(19)/81 (Civ-I) dated 11-01-1981 which is ANNEXURE-B-Exhibit -4 and Government of India, Ministry of Finance (Department of Expenditure) O.M. No. 20014/9/

Def. Commn. No. 10 dated 23-6-1986 which is ANNEXURE-C-Exhibit-P-3. The House Rent Allowance was also granted by the Government of India, Ministry of Finance (Department of Expenditure) O.M. No. 11013/86-E.11(3) dated 23-9-86 which is ANNEXURE-D-Exhibit-P-6. The Plaintiffs claim that these allowances were granted by the Government of India to the Civilian Employees as such they are entitled to be paid the same and in the absence of any specific and clear orders from the Government of India, those allowances can not be withheld by the defendant No.5 who is the Area Accounts Officer, Shillong. The plaintiffs claim that the said defendant No.5 has without any specific instructions or orders from the Government of India has withheld the payment of the said allowances by his letters No. P/M/11/F/313/1 dated 20-01-1987 which is ANNEXURE-E-Exhibit-P-7; Chagu Shap No. 03-49333 dated 20-01-87 which is ANNEXURE-F-Exhibit-P-8; Letter No. P/W/12-137-E/Corr dated 19-01-85

Attested
Sohu Semy

Contd... 2/2

which is ANNEXURE-C-Exhibit-P-9; letter No.PAY/11/P. 313/1 dated 05-07-1983 which is ANNEXURE-H-Exhibit-P-10 from 01-03-85. Since there is no specific instructions or orders of the Government of India not to pay or with-hold the said allowances, the plaintiff claim that the defendant No.5 has no authority to with-hold the payment of the said allowances to the plaintiffs. The plaintiffs therefore claims for the following reliefs :-

(a) A decree to the effect that the plaintiffs are entitled to all the following allowances as admissible and granted by the Government of India.

(i) SPECIAL DUTY ALLOWANCE - as per Government of India, Ministry of Defence No.4(12)/83/D(Civ-1) dated 11-01-84 with effect from March, 1983.

(ii) SPECIAL COMPENSATION (REMOTE LOCALITY) ALLOWANCE - as per Government of India, Ministry of Finance (Department of Expenditure) O.U.No.20014/9/86-E IV dated 23-09-86.

(iii) HOUSE RENT ALLOWANCE - as per Government of India, Ministry of Finance (Department of Expenditure) O.U.No.11013/2/86/E-II(B) dated 29-86.

(b) A decree to the effect that the defendants to pay the above allowance without further delay with arrears.

(c) Cost of the Suit.

(d) Any other relief or reliefs which the Hon'ble Court deem fit and proper.

The defendants have also filed their written statement. The stand taken by the defendants is that since the plaintiffs are enjoying Frog Field Concessions, they are not entitled to claim the other allowances. The defendants in Para 3 of their Written Statement has stated that the plaintiff as per Government of India, Ministry of Defence letter No.4(12)/83/D(Civ-1) dated 11-01-84 which is ANNEXURE-P-Exhibit-P-4 was in fact unambiguously given up the Frog Field. However the

contd. 3/-

Attested
S. S. J.

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same was stopped as it was clarified by CDA Patna vide letter No. PM/5/1073/IX dated 19-01-1986, which is exhibited by the defendants as Exhibit-D-3. The defendants state that since the clarification has been made by the CDA Patna vide their letter dated 19-04-86, the plaintiffs are not entitled to the other allowances since they are in receipt of the Free Field Service Concessions. The defendants have in para 7 of the written statement have also denied that the plaintiffs service condition are not the same as those other Central Government Employees. The contention of the defendants is that the plaintiffs are not entitled to claim the other allowances granted by the Government of India since they are enjoying the Free Field Service Concessions and their claim is absolutely baseless and unfounded.

After going through the plaint and the written statement, the Court framed as many as 24 issues. The plaintiff examined only one witness, plaintiff No.1 Sekhu Somy who was also cross-examined by the defendants. The defendants examined two witnesses who were also cross-examined by the plaintiffs. After closing the evidence of both the parties and after exhibiting the documents of both the parties the case was ordered for the final argument which was to be heard on 15-11-94. The Counsel's were also directed to file written arguments to assist the Court.

D
15/11/94

On 15-11-94 a day of the final argument of the case, the counsel for the plaintiffs Shri K. Moruno produced and produced to the notice of this Court, three judgment of the Central Administrative Tribunal, Guwahati Bench, wherein the Tribunal ordered that the three allowances

- (a) Special Compensatory (Remote Locality) Allowances
- (b) Special Duty Allowances
- (c) House Rent Allowances

granted by the Government of India vide O.M.4(19)83/D (Civ-I) dated 11-01-94 which was subsequently covered by O.M.No.2CO14/16/86/E-IV/E-11(B) dated 01-12-86 and O.M. No.11013/2/86/E.II(B) dated 23-02-86 are admissible and the petitioners are entitled to the same in the absence

Attested
S. S. S.
Advocate

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of any order or instruction from the Government of India and the said allowances are payable with effect from the date of enforcing the revised pay scale of 1986. These three judgements are reported in Original Application No.48 of 1989, Original Application No.49(G) of 1989 and Original Application No.50 of 1989 decided on 29-03-94. The said applications were filed by Shri D.B.Sonar and 143 others - versus - The Union of India and others. The said petitioners are Civilian Employees working in the establishment of the Garrison Engineer, 372 W.E.S. C/o 99 A.P.O.

The counsel for the plaintiffs, Shri K. Meruno has drawn the attention of this Court through the said three judgements and also submits that the plaintiffs in this present suit No.253 of 1988 are also Civilian Employees under the Ministry of Defence and similarly placed in the same position as that of the petitioners of the said three judgements and the same orders of the Government of India involved in the present suit No.253 of 1988 are the same as involved in the three judgements of C.A.I. referred by him. The Counsel for the plaintiffs, has also drawn the attention of this Court that the respondents No.2 and 3 in the third C.A.I. judgement referred by him are also defendants No.3 and 4 in C.S. No.253 of 1988 along with the Area Accounts Officer, Shillong as defendant No.5 as such the same judgement is binding upon them with reference to the present case No.253 of 1988. The Counsel further submitted that since the case is a covered case, this Hon'ble Court may also pass its judgement draw the decree in terms of the said three judgement of the General Administrative Tribunal, Guwahati Bench.

The Counsel for the defendants Shri E.Y.Ronthungo also submits that in view of the said three judgements it is a covered case as such he has no submissions to make on the judgements and the case in hand C.S.253 of 1988, however, in view of sub-pari(iii) of O.M. No. 4(19)88/C(Civ-1) dated 11-01-94 which is Exhibit-P-4, the Counsel for the defendant submits that those employees who are exempt from Income Tax will not be eligible for

Attested
S. S. J.
Advocate

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this Special Duty Allowance as such this Hon'ble Court should pass an order to this effect.

The Counsel for the plaintiffs rebutted this submissions on the ground that his issue is not relevant at all and not an issue before this Court. It is further submitted that the 1984 order has been superseded by the 1986 order as such whatever instructions are contained in the instructions O.M. No. 20014/16/E-IV/E-II(B) dated 01-12-88 and O.M. No. 11013/2/86-E.II(B) dated 25-09-86 will be acted upon. In view of this, the submissions made by the Counsel for the defendants that those who are exempted from Income Tax are not eligible for the said allowance does not hold any ground. The Counsel for the plaintiff submits that in Original Application No. 48 and 49 of 1989, the Office Memorandum No. 20014/16/E-IV/E-II(B) dated 01-12-88 was issued to 872 N.E.S., while the same O.M. No. 20014/9/86-E IV dated 23-09-86 was issued to the 137 Works Engineer. Only the dates and year are different but the other figures and contents are the same in both the Office Memorandum. The date and figures in O.M. No. 11013/2/86.E.II(B) dated 25-09-86 in both the cases are the same.

Dec 12/94
I have heard both the counsels for the parties. After going through the said judgements of the Central Administrative Tribunal, Guwahati Bench in Original Application No. 48, 49 and 50 of 1989 placed before me, which is put on record and after going through the case records and the documents filed by the parties, I am of the view that the present case No. 235 of 1988 is a covered case as admitted by both the counsel for the parties and as stated before the Court.

ORDER

In view of what has been stated above I do hereby order as follows :-

(a) In terms of the judgements in Original Application Nos 48, and 49 of 1989, I decree that the plaintiffs are entitled to the Special Duty Allowance and Special Compensatory (Remote Locality) Allowance as

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Attested
S. D. H. /

Advocate

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- 55 - 65 -

granted vide O.M. No.20014/9/86-E-IV dated 23-09-86 with effect from the date of enforcing the revised pay of 1986.

(b) In terms of the judgment of Original Application No.50 of 1987, I decree that the plaintiffs are entitled to the House Rent Allowance as granted vide O.M. No.11013/2/86/E-II(B) dated 23-09-86 with effect from the recommendation of the Fourth Pay Commission at the rates as admissible in Nagaland.

All the defendants are directed to pay the Special Duty Allowance, Special Compensatory (Remote Locality) Allowance and House Rent Allowance to the R47 (Eight hundred and forty seven) plaintiffs whose names are listed and attached with this judgement within a period of two months from the date of receipt of this judgement and order.

No order for cost is made and parties to bear their own costs.

The judgement is pronounced and delivered in presence of the parties.

Certified copy of this judgement and order may be made available to both the parties.

Sd/- L. Sosang Jamir,
Deputy Commissioner(Judicial)
Nagaland, Dimapur.

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Attested
Sd/-
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

20 FEB 1996

GUWAHATI BENCH AT GUWAHATI

Guwahati Bench
File No. 275/95

In the matter of :-

O.A No 275/95

Shri Babulal Balmiki and 03 others

- Vs -

Union of India and others

- And -

In the matter of :-

Written statements submitted by
the Respondents No 1 & 2

WRITTEN STATEMENTS

The humble Respondents submit their
written statements as follows :-

Received
Sect. H
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20.2.96
Copy

1. That with regards to statement made in paragraphs 1 to 6.1 in the application, the respondents have no comments.
2. That with regards to statements made in paragraph 6.2 in the application, the respondents beg to state that all the applicants have resident of North Eastern region. They have not been transferred from out side of North Eastern region. The respondents further beg to state that the applicant No.1 Shri Babulal Balmiki has been serving as Safaiwala and applicant No.2 Shri Supratish Sarkar, Valveman has been posted out to GE 872 EWS, C/O 99 APO on 17 Oct 1994.

File No. 275/95
Central Admin. Tribunal
Guwahati Bench, Guwahati
(MD. SHALALA, 207/95)
Guwahati Bench, Guwahati
Central Admin. Tribunal
Guwahati Bench, Guwahati

The applicants No.3 and 4 are the wives of deceased Late Tila Dhari, Valveman and Late Ajit Sukla Badya, SK Gde-II, respectively.

3. That with regards to statement made in paragraph 6.3 in the application, the respondents beg to state that they have no comments.

4. That with regards to statement made in paragraph 6.4 (i) in the application, the respondents beg to state that the petitioners are not entitled for Special Duty Allowance (SDA) as they are locals of North Eastern region.

5. That with regards to statement made in paragraph 6.4 (ii) in the application regarding House Rent Allowance the respondents beg to state that the respondents No. 2 i.e Garrison Engineer 868 EWS catered for single rent free accommodation. But the applicants are not staying in single rent free accommodation and ^{as} such as per their desire they have been allowed to construct temporary houses on Defence land providing electricity and water on free of costs. And as such they are not entitled to House rent allowance.

6. That with regards to statements made in paragraph 6.4 (iii) in the application, the respondents beg to state that all the petitioners have been provided with field service concessions as per Govt of India, Min of Defence letter No A/02584/AG/PS-3/97/D(Pay/Services) dated 25 Jan 64 (Annexure R-1) and as such they are not entitled to SCA (RL) and FSC as per Govt of India, Min of Defence corrigendum No B/37269/AG/PS-3(a)/730/D (Pay/ services) dated 17 Apr 95 (Annexure R-2)

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7. That with regards to statements made in paragraph 6.4 (iv) in the application the respondents beg to state that, applicants have already drawing field service concessions and as such they are not entitled to draw any others field service concessions vide Min of Defence corrigendum No B/37259/AG/PS-3(a)/730/D (Pay/ Services) dt 17 Apr 95.

8. That with regards to statement made in paragraph 6.5 in the application the respondents beg to state that, as stated above the applicants have not entitled to SDA, HRA, SCA (RL) and FSC.

9. That with regards to statements made in paragraph 6.6 in the application, the respondents beg to state that the applicant are not having all India Transfer liability and as such they are not entitled to SDA.

10. That with regards to statements made in paragraph 6.7 in the application, the respondents beg to state that they are not entitled the benefits prayed for and as such they have not been paid.

11. That with regards to statements made in paragraph 6.8 and 6.9 in the application, the respondents beg to state that they have no comments.

12. That with regards to statements made in paragraph 6.10 in the application, the respondents beg to state that they being a local and serving in North Eastern Region and have no all India Transfer liability, staying in Govt land and drawing field service concessions and as such they are not entitled to any of the reliefs prayed for.

13. That with regards to statements made in paragraph 7 (i) to (iv) in the application, the respondents beg to state that the applicant have not entitled to SDA, HRA, SCA (RL) and FSC and as such the application is liable to be dismissed.

14. That with regards to statements made in paragraphs 8.1 to 8.6 in the application regarding grounds and legal provisions, the respondents beg to state that non of the grounds is maintainable in law as well as in facts and as such the application is liable to be dismissed.

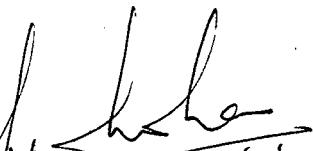
15. That with regards to statements made in paragraphs 9 to 13 in the application, the respondents beg to state that they have no comments.

16. That with respondents submits that the application has no merits and as such the same is liable to be dismissed.

VERIFICATION

I, Major Navin Mohan, Garrison Engineer, C/O 99 APO do hereby solemnly declare that the statements made above are true to my knowledge, belief and informations.

And I sign this verification on this 17 th day of February 1996 at Dimapur.



(Navin Mohan)
Major
Garrison Engineer

to the Govt of India, Min of Def
letter No A/02584/AG/PSS(a)/97-S/
D)Pay/Services dated 23 Jan 64

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CONCESSION ADMISSIBLE TO CIVILIANS PAID FROM DEFENCE SERVICE ESTIMATES INCLUDING CIVILIAN EMPLOYED IN LIEU COMBATANTS AND NCs(E) BOTH POSTED AND LOCALLY RECRUITED

- (a) Free rations on scale applicable to combatants of the Army or Air Force as the case may be, in India.
- (b) Free tented/Basha accommodation and connected services to the extent feasible.
- (c) Free clothing on minimum essential scale of Army personnel if the corps Commander/ACC in C Air Force Command considers the issue of such clothing essential for operational reasons.
- (d) Free remittance of family allotments.
- (e) Free medical treatment and hospital treatment.
- (f) Wound/injury of family pension of gratuity under Chapter XXXVIII, ESR/or AI, 157/57/AI 20/58, as the case may be, or compensation under the Workman's compensation Act where applicable.
- (g) 2 Postage free forces letter per individual per week.
- (h) Remittance within India limits of money orders and Indian Postal orders free of commission upto the maximum value of Rs. 50/- per month per individual.
- (i) Retention of family accommodation allotted by Government at the old duty station on payment of normal rent. If the accommodation retained to be allotted to another entitled personnel for exigencies of service, the families may be shifted to alternative accommodation which appropriate or inferior to the Status of the individual concerned.

Note : 1. Dearness allowance will continue to be admissible in full.

2. The concession in (i) above is applicable only in respect of accommodation held by the Ministry of Defence. Separate orders will follow in respect of belonging to the Ministry of WE & R.

C.R.C
M.W.
CRC Day
IAE EIM
DSC CDR B.64

RESTRICTED

No.B/37209/SC/PS3(a)/730/D(Pay/Services)

Government of India

Ministry of Defence

New Delhi, the 17th April, 1995.

CORRIGENDUM

The following amendment is made to this Ministry's letter No.B/37209/SC/PS3(a)/165/D(Pay/Services) dated 31.1.1995, regarding Field Service Concessions to Defence Civilians serving in the newly defined Field Areas:-

Para 1(ii) may be deleted and substituted as under:-

"The Defence Civilian employees, serving in the newly defined modified Field Areas, will continue to be entitled to the Special Compensation (Remote Locality) Allowance and other allowances as admissible to Defence Civilians, as hitherto, under existing instructions issued by this Ministry from time to time. However, in respect of Defence Civilians employed in the newly defined Field Areas, special compensatory (Remote Locality) Allowance and other allowances are not concurrently admissible alongwith Field Service."

2. This corrigendum issues with the concurrence of the Finance Division/Ministry via their I.D.No.308/1 dated 5.4.1995.

"Very faithfully

(L.T.Tluanga)

Under Secretary to the Govt. of India
Tele: 3012739

To

The Chief of the Army Staff
New Delhi

Copy to:-

as per list attached.